

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14696/2025

[Arising out of impugned final judgment and order dated 28-04-2025 in CRA No. 345/1984 passed by the High Court of Judicature at Allahabad]

DHEER SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 217011/2025 - EXEMPTION FROM FILING O.T.

IA No. 217013/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 11-05-2026 This matter was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA**

For Petitioner(s) :Mr. Ashok Singh, AOR

**For Respondent(s) :Mr. Vishwa Pal Singh, AOR
Mr. Ghanshyam Singh, Adv.
Mr. Srikant Singh, Adv.
Mr. Akash, Adv.
Mr. Srajan Shankar Kulshreshtha, Adv.
Mr. Devendra Saini, Adv.
Mr. Suraj Pal Singh Mina, Adv.
Mr. Amit Kumar, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

1. Leave granted.
2. The records of the trial court be requisitioned.
3. Soft copies of the records may be made available to the advocates-on-record for the parties.
4. Appellant may, if so advised, apply for suspension of sentence having regard to the medical ailments from which he is allegedly suffering.
5. Once the application is filed and subject to clearing of defects, if any, the same may be listed.

**(JATINDER KAUR)
P.S. to REGISTRAR**

**(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)**